

**IN THE HIGH COURT OF JUDICATURE AT PATNA
CRIMINAL MISCELLANEOUS No.60227 of 2025**

Arising Out of PS. Case No.-266 Year-2025 Thana- RAJAOLI District- Nawada

Niwash Kumar Son of Nand Kishor Mehta @ Kishori Mahto Resident of
village -Koiry tola Amawan PS -Rajauli District- Nawada Bihar

... .. Petitioner/s

Versus

The State of Bihar

... .. Opposite Party/s

Appearance :

For the Petitioner/s : Mr. Saurav Barial , Advocate
Mr. Ashish Shekhar , Advocate
For the Opposite Party/s : Mr. Pramod Kumar Pandey, APP
For OP No. 2 : Mr. Kumari Sangitasingh, Advocate
Mr. Vijay Prakash , Advocate
Mr. rabi bhushan Pd. No. 1, Advocate

**CORAM: HONOURABLE MR. JUSTICE PRABHAT KUMAR SINGH
ORAL ORDER**

2 04-09-2025 Heard learned counsel for the petitioner and the
State .

2. Petitioner apprehends arrest in a case registered for the offence punishable under sections 126 (2), 115 (2), 109, 351 (2), 352 and 3 (5) of BNS.

3 . As per the prosecution case , informant namely , *Rani Kumari* alleged that she got married with this petitioner , *Nivas Kumar* on 19/12/25 and gift of Rs. 75 lakh and other items were given to this petitioner. After sometime of marriage ,



this petitioner along with other co-accused persons started torturing and harassing her for demand of dowry. It is further alleged that her husband was involved in immoral activities and also made objectionable videos of her and started threatening to circulate the same on social media . On 24.5.2025 , her husband and her in -laws assaulted her and pressurized her to bring more dowry (including a car) and she was also threatened with dire consequences.

4. Learned counsel for the petitioner submits that the petitioner is husband of informant allegation is absolutely false and concocted. At no point of time , this petitioner tortured or harassed the informant for dowry . He neither demand dowry nor involved in unnatural sex with informant or made any video of the incident. Petitioner claims clean antecedent.

5 . Learned counsel for the State opposed the prayer for bail and submitted that there is direct and specific allegation against this petitioner that he involved in unnatural sexwith informant and also made vide of the incident and thereafter continued to blackmail her. He also committed torture and harassment for dowry and also tried to kill her for non-fulfillment of the same .

6. Considering the heinous nature of allegation and



gravity of offence , prayer for pre-arrest bail of the petitioner is
rejected.

(Prabhat Kumar Singh, J)

Koushik/-

U		T	
---	--	---	--

